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Ms Deepan Micro
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B.S.Torpathy

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 100 199 5

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Mr. Ashok Misra

..199 5-

K. C. Sothu.....Applicant (s)

Versus

Versus
Union of India ~~versus~~

..Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1	15.2.95	<p style="text-align: center;">RECEIVED C Registrar</p> <p>This is an application where it is prayed that a direction be issued to the respondents to step up the pay of the applicant equalising the same with that of Respondent 4 (Shri Ramakant Satpathy). The admitted fact is that Respondent 4 is junior to the applicant. The anomaly is stated to have been created with effect from 1980. The applicant has submitted a representation for stepping up of his pay to the Director General, Posts, New Delhi, vide his petition dated 29.3.1994. The petition has not been disposed of. Broadly the conspectus of facts would show that this is a matter which could be disposed of by the departmental authorities by a judicious consideration of the representation made by the applicant. It would be accordingly proper to dispose of the application by giving a suitable direction. Accordingly, I direct Respondent 5, the Director General, Department of Posts, New Delhi, to dispose of the representation</p>	<p>D. P. O. A. M. 5012 25 files h 10/2/95</p> <p>In this application up to 19, the applicant has challenged the rejection order re stepping up of pay h 10/2/95</p> <p>For Registration S. P. Um 10/2/95</p> <p><u>Registration</u> Defect removed. For registration</p>

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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any), taken on order
...1	15.2.95	<p>dated 29.3.1994, within a period of three months from the date of receipt of a copy of this order by a judicious and reasoned order. Learned Sr. Standing Counsel Shri Ashok Mishra appeared in this case for the respondents.</p> <p>This disposes of original application 100/95.</p> <p>Hand over copies of the order to both the counsels.</p> <p style="text-align: right;">MEMBER (ADMINISTRATIVE)</p>	<p>For Administration Bench h 14/2/95</p>
Later		<p>Permission is accorded to implead Director General, Posts, New Delhi, as Respondent 5.</p> <p style="text-align: right;">MEMBER (ADMINISTRATIVE)</p>	<p>cr. No. 1 17-2-95</p> <p>A copy of order dt. 15-2-95 may be given to the petitioner's counsel. The same copy of order along with application copy may also be handed over to Mr. Ashok Mishra, S.S. & S. respondent.</p> <p style="text-align: right;">Ruk 17/2 S.O 17-2-95</p>

Recently Conf. Sanjaya Kumar Rattan 15-3-95